

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
Original Application No. 610 of 2024**

**In the matter of: -**

News Item titled "two killed 25 hurt as boiler explodes in Sonapat factory appearing  
in The Hindustan Times dated 17.05.2024

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1.	<b>Response on behalf of Respondent No. 2, Central Pollution Control Board i.e, CPCB</b> in compliance to Hon'ble NGT, PB order dated 20.05.2024, in Original Application No. 610/2024.	
2.	<b>Annexure- I</b> A copy of Hon'ble NGT order dated 20.05.2024 in O.A No. 610/2024.	
3.	<b>Annexure- II</b> A copy of letter dated 13.06.2024, issued by CPCB to Haryana State Pollution Control Board regarding requested to provide the preliminary report of the incident and action taken, if any.	
4.	<b>Annexure- III</b> A copy of letter dated 29.08.2024, issued by Haryana State Pollution Control Board to CPCB regarding provide the preliminary report of the incident and action taken.	



**Filed by Adv. Atif Suhrawardy  
(on behalf of Central Pollution Control Board)**

**Place: Delhi**

**Dated: 02.09.2024**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
Original Application No. 610/2024**

**In the matter of:-**

News Item titled "two killed 25 hurt as boiler explodes in Sonepat factory appearing  
in The Hindustan Times dated 17.05.2024

**RESPONSE ON BEHALF OF RESPONDENT NO. 2 CENTRAL POLLUTION  
CONTROL BOARD (CPCB)**

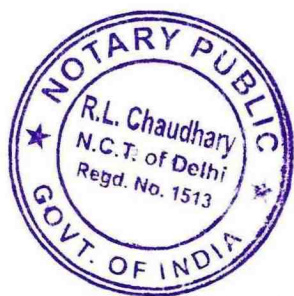
1. That the Hon'ble NGT vide order dated 20.05.2024 has impleaded Central Pollution Control Board (hereinafter referred to as "CPCB") as Respondent No.2 and issued notice to the respondent CPCB for filing the response in the instant matter. Thereby, the reply is made in succeeding paragraphs.
2. That, CPCB is a statutory Board constituted under Section 3 of The Water (Prevention and control of Pollution) Act, 1974. It performs the functions under The Water (Prevention and control of Pollution) Act, 1974, The Air (Prevention and control of Pollution) Act, 1981 and The Environment (Protection) Act, 1986.
3. That in compliance of the aforesaid order of the Hon'ble NGT, the answering respondent vide letter dated 13.06.2024 requested Haryana State Pollution Control Board (hereinafter referred to as "HSPCB") to provide the preliminary report of the incident and Action Taken Report, if any in the subject matter. A copy of the letter is annexed herein and marked as **Annexure-I**.
4. That, in compliance of the aforesaid letter issued by the answering respondent herein, the site/unit in question namely M/s Shree Ganesh Industries, Piau Maniyari, Narela Road, Kundli, Sonipat was inspected by the HSPCB officials on 29.07.2024. It was reported by HSPCB that the unit is lying in abandoned



condition since the accident i.e. 15.05.2024. A copy of Preliminary report of the inspection carried out by HSPCB dated 29.08.2024 is annexed as **Annexure-II**.

5. The following facts are placed for kind consideration of the Hon'ble Tribunal based on the Preliminary report received from Haryana SPCB:

- i. It was reported that the accident occurred at the industry namely M/s Shree Ganesh Industries (hereinafter referred to as "Unit"), Piau Maniyari, Narela Road, Kundli, Sonipat on 15.05.2024 at around 11:30 PM due to sudden explosion in pressure vessels of 02 TPH Boiler installed in the Unit. Due to the incident, 06 workers died, out of which 03 workers died on the spot and remaining 03 workers died during treatment in the hospital. 11 people living in the adjoining rental building also got injuries.
- ii. During inspection by the HSPCB officials, the Unit was found to be in abandoned condition and not in a position to resume its operations.
- iii. The Unit is covered under **Orange category** of industries and obtained Consent to Operate (hereinafter referred to as "CTO") from the HSPCB vide no. HSPCB/Consent/:2847423SONCTO31703506 dated 11.01.2023 with validity up to 31.03.2027. A copy of the CTO is attached with the Preliminary report of HSPCB (**Annexure-II**) as **Annexure-R1**.
- iv. The Unit was involved in manufacturing of Catechu (katha). The manufacturing process of the Catechu (katha) does not involve use of any hazardous substances/chemicals.



6. That the Deputy Director, Industrial Safety and Health, Sonipat has also conducted a preliminary enquiry of the accident under the Factory Act, 1948. A copy of the preliminary enquiry report dated 03.06.2024 addressed to the Chief Inspector of Factories, Haryana is attached with the Preliminary report of HSPCB (**Annexure-II**) as **Annexure-R2**.
7. That in connection with the accident, an FIR has been lodged in Police Station Kundli on 16.05.2024 by the son of a deceased person. A copy of the FIR is attached with the Preliminary report of HSPCB (**Annexure-II**) as **Annexure-R3**.
8. That with regard to Compensation, Assistant Labour Commissioner, Circle-2, Sonipat submitted report dated 06.06.2024 to the Deputy Commissioner, Sonipat that a compensation of Rs. 20 lakh each has been disbursed to the family members of all 06 deceased victims. A copy of the report dated 06.06.2024 along with the affidavits submitted by the dependents of deceased peoples in lieu of the receiving of compensation is attached with the Preliminary report of HSPCB (**Annexure-II**) as **Annexure-R4**.
9. That, the answering respondent herein craves leave of the Hon'ble Tribunal to file additional reply, in future, if required.
10. That, in view of the submissions made in preceding paragraphs, the answering respondent i.e CPCB shall abide by the orders / directions passed by the Hon'ble Tribunal in the instant matter.

  
(Anamika Sagar)

Scientist 'E'

Central Pollution Control Board



अनामिका सागर / Anamika Sagar  
श्रेणीक 'E' / Scientist 'E'  
केन्द्रीय प्रदूषण नियंत्रण बोर्ड  
Central Pollution Control Board  
(प्राधान्य, नए प्रदूषण नियंत्रण बोर्ड, नए प्रदूषण नियंत्रण बोर्ड)  
(Ministry of Environment, Forest & Climate Change, Govt. of India)  
पंजीकृत कार्यालय, दिल्ली-110032  
Punjab Bhawan, East Anna Road, Delhi-110032

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**  
**Original Application No. 610/2024**

**In the matter of:-**

News Item titled "two killed 25 hurt as boiler explodes in Sonapat factory appearing  
in The Hindustan Times dated 17.05.2024

**AFFIDAVIT**

I, Anamika Sagar, working as Scientist 'E' in Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi, the Respondent No. 2 in the above matter, do hereby solemnly affirm, declare on oath and state as under: -

1. That I, the deponent herein is authorized representative to represent the Respondent CPCB in the present case, and as such, well conversant with the facts and circumstances of the present case on the basis of the information derived from the official records, and hence, competent and authorized to verify, sign and swear this affidavit on behalf of the Respondent CPCB.
2. That the accompanying reply may be read part and parcel of the present affidavit.
3. That the accompanying reply has been drafted and filed under my instructions and authority the contents thereof are true and correct on the basis of the record maintained during ordinary course of business of CPCB and available records and documents and the contents of the same are read over and explained to me and are not repeated herein for the sake of brevity.

  
DEPONENT



**अनामिका सागर / Anamika Sagar**  
**वैज्ञानिक 'ई' / Scientist 'E'**  
**केन्द्रीय प्रदूषण नियंत्रण बोर्ड**  
**Central Pollution Control Board**  
(पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, भारत सरकार)  
(M/o Environment, Forest & Climate Change, Govt. of India)  
परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032  
Parivesh Bhawan, East Arjun Nagar, Delhi-110032

## VERIFICATION

Verified at New Delhi on this day of 02 SEP 2024 that the contents of the above reply are correct and true on the basis of the records of the case as mentioned in the day-to-day affairs of the CPCB. Nothing has been concealed therefrom or mis-stated.

  
DEPONENT



**अनामिका सागर / Anamika Sagar**  
वैज्ञानिक 'ई' / Scientist 'E'  
**केन्द्रीय प्रदूषण नियंत्रण बोर्ड**  
**Central Pollution Control Board**  
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)  
(M/o Environment, Forest & Climate Change, Govt. of India)  
परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032  
Parivesh Bhawan, East Arjun Nagar, Delhi-110032

ATTESTED

  
NOTARY PUBLIC  
GOVT. OF INDIA

02 SEP 2024

Item No.20

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 610/2024

News Item titled "two killed 25 hurt as boiler explodes in Sonapat factory" appearing in The Hindustan Times dated 17.05.2024

Date of hearing: 20.05.2024

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON  
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER  
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

**ORDER**

1. This original application is registered *suo moto* on the basis of the news item titled "two killed 25 hurt as boiler explodes in Sonapat factory" appearing in The Hindustan Times dated 17.05.2024.
2. News item relates to an explosion of a boiler at a factory in Kundli town of Sonapat, Haryana, resulting in the death of two people and injuring 25 others. As per the news item, intensity of the blast was so strong that the adjoining building was also damaged.
3. News item does not disclose if any compensation has been paid to the family members of the deceased victims of explosion. Tribunal in OA No.02/2022: *In re: News item published in India Today dated 26.12.2021 titled "7 dead in boiler explosion at noodle factory in Bihar's Muzaffarpur, probe ordered"* dated 22.04.2022 has directed payment of compensation in a case where victim had died in a boiler blast.

4. Power of the Tribunal to take up the matter in *suo-moto* exercise of power has been recognized by the Hon'ble Supreme Court in the matter of "*Municipal Corporation of Greater Mumbai vs. Ankita Sinha & Ors.*" reported in 2021 SCC Online SC 897.
5. Original application raises substantial issue relating to handling of Hazardous Substance, thus violating the Public Liability Insurance Act, 1991 and the Environment Protection Act, 1986.
6. Hence, we implead the following as respondents in the matter:
  - (i) Haryana State Pollution Control Board, C-11, Sector-6, Panchkula, Haryana-134109;
  - (ii) Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi-110032;
  - (iii) Deputy Commissioner, Sonapat, Gohona Road, Mini Secretariat near Ashok Vihar, Sonipat, Haryana.
7. Let Notice be issued to Respondents for filing the response at least one week before the next date of hearing.
8. List on 04.09.2024.

Prakash Shrivastava, CP

Arun Kumar Tyagi, JM

Dr. A. Senthil Vel, EM

May 20, 2024  
Original Application No. 610/2024  
JG.



CM-13011/139/2024-LAW-HO-CPCB-HO 1741

13 June, 2024

To

The Member Secretary  
Haryana State Pollution Control Board  
C-11, Sector-6,  
Panchkula- 134109  
Haryana


**Subject: Hon'ble NGT (PB) Order dated 20.05.2024 in OA No. 610/2024, News Item titled "two killed 25 hurt as boiler explodes in Sonapat factory" appearing in The Hindustan Times dated 17.05.2024 - reg.**

Sir,

This has reference to the Hon'ble NGT (PB) Order dated 20.05.2024 in OA No. 610/2024, News Item titled "two killed 25 hurt as boiler explodes in Sonapat factory" appearing in The Hindustan Times dated 17.05.2024. The Hon'ble NGT vide aforesaid order directed all the respondents ie. CPCB, HSPCB and DC-Sonapat for filing the response at least one week before the next date of hearing. Matter is listed for hearing on 04.09.2024. A copy of Order dated 20.05.2024 is enclosed for ready reference.

In view of the above, it is requested to provide the preliminary report of the incident and action taken, if any, latest by 17.03.2024, so that response of CPCB can be filed before the Hon'ble NGT.

Yours faithfully

  
(Anamika Sagar)

Additional Director & Div. Head, IPC-V

Encl.: As above

Copy to:

The Regional Director (Chandigarh)  
Central Pollution Control Board  
Second Floor, BSNL  
Telephone Exchange,  
Sector-49,  
Chandigarh – 160047

: With request to follow-up the matter with Haryana SPCB early preliminary report of the incident and action taken, if any, pls

केन्द्रीय प्रदूषण नियंत्रण बोर्ड 'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली-110032

निर्गत... 15/06/24 Parivesh Bhawan, East Arjun Nagar, New Delhi - 110032

दिनांक... 20/6/2024 दूरभाष/Tel: 43102030, 22305792, वेबसाइट/Website : www.cpcb.nic.in



No. HSPCB/SR/2024/1179

Dated : 29.08.2024

To

Additional Director & Div. Head,  
IPC-V, Central Pollution Control Board,  
Parivesh Bhawan, East Arjun Nagar,  
New Delhi-110032.

**Sub. Hon'ble NGT (PB) Order dated 20.05.2024 in OA No. 610/2024, News Item titled "two killed 25 hurt as boiler explodes in Sonipat factory" appearing in The Hindustan Times dated 17.05.2024-reg.**

Ref. Your letter No. CM-13011/139/2024-LAW-HO-CPCB-HO dated 13.06.2024.

In compliance of the above said orders of Hon'ble NGT, the industry in question namely M/s Shee Ganesh Industries, Piau Maniyari, Narela Road, Kundli, Sonipat was inspected by HSPCB officers on 29.07.2024 and it was found that the unit is lying in abandoned condition since accident i.e. 15.05.2024. Whereas the accident mentioned in the OA was occurred in the industry M/s Shee Ganesh Industries, Piau Maniyari, Narela Road, Kundli, Sonipat on 15.05.2024 at around 11:30 P.M due to sudden explosion in pressure vessels of the 02 TPH Boiler installed in the factory. The said industry was involved in manufacturing of Catechu (katha). The industry was covered under Orange category of the industries and obtained Consent to Operate from the Board vide no. HSPCB/Consent/:2847423SONCTO31703506 dated 11.01.2023 for the period 11.01.2023 to 31.03.2027, copy of which is attached as **Annexure-R1**. The manufacturing process of the Catechu (katha) does not involve any use of hazardous substance in the process and the brief of the manufacturing process is as below:-

1. Cutting :- The heartwood of the khair tree, also known as Acacia catechu, is cut into small chips. The tree is common in India, especially in drier and deciduous regions.
2. Boiling:- The chips are boiled in earthen pitchers by use of Steam, and the concentrate is then allowed to cool and crystallize.
3. Stripping :- The logs are manually stripped to remove sapwood.
4. Evaluation :-The quality of the katha is determined by its texture, paste value, and smell.

The process can take up to 45 days. Katha is used in medicines and as a mouth freshener, often with betel quid or pan masala.

The above said industry was inspected by HSPCB on 29.07.2024 and it was found that the unit is lying in abandoned condition and not in the position to start its operation.

Further it is submitted that the Deputy Director, Industrial Safety and Health, Sonipat has also conducted a details enquiry of the accident and the copy of the accidental enquiry report dated 03.06.2024 is attached as **Annexure-R2**. The brief details of the outcome of the enquiry is as below:-

Name & Address of Industry: M/s Shree Ganesh Enterprises, Rattan Colony, Piau Maniyari, Kundli, Distt. Sonipat

2. Name of Factory Manager / Occupier: Sh. Sushil Bansal R/o Delhi.

3. Names and details of the Deceased:

Sr. No.	Name	Father's Name	Address	Age (approx)	Date of death
1.	Sh. Brijeh	Sh. Surender	VPO Bhikhampur, Distt. Champaran (Bihar)	27 Years	15.05.2024
2.	Sh. Gulabi Kurmi	Sh. Hira Kurmi	VPO Ahirauliya Distt. Champaran (Bihar)	45 Years	15.05.2024
3.	Sh. Sukhdev Pandit	Sh. Shankar Pandit	VPO Moth Lohiyar Distt. Champaran (Bihar)	55 Years	15.05.2024
4.	Sh. Ramesh	Sh. Pyare Lal	VPO Dhardhaniya Distt. Lakhimpur Khiri (U.P.)	47 Years	18.05.2024
5.	Sh. Dinesh Paswan	Sh. Jeevan Paswan	VPO Banora Distt. West Champaran (Bihar)	45 Years	19.05.2024
6.	Sh. Pardeep	Sh. Satya Narayan	VPO Banora Distt. West Champaran (Bihar)	30 Years	19.05.2024

Due to this incident, the above 06 workers have also got burn injuries, three workers died on the spot and three workers died in the hospital during treatment. The cause of their deaths is due to burn injuries and their complications. Also 11 people living in the adjoining rental building also got injuries and after taking first aid treatment, they have shifted to other places from the rental buildings. After duly considering all the facts and circumstances of the incident's site and photographs taken from the incident site and its surrounding, it has been concluded that the accident has occurred due to failure of the safety valve of the pressure vessels. Where as a FIR has also been lodged in the Police Station, Kundli copy of which is attached as **Annexure-R3**.

As per the report dated 06.06.2024 submitted by Assistant Labour Commissioner, Circle-2, Sonipat to the Deputy Commissioner, Sonipat it has been informed that all the 06 no of deceased peoples dependents have got the compensation of Amount Rs. 20 Lakhs each from the industry. The copy of the report dated 06.06.2024 along with the affidavits submitted by the dependents of deceased peoples in lieu of the receiving of compensation amount are attached as **Annexure-R4**.

Submitted for your kind information and further necessary action, please.

PARDEE P SINGH  
Digitally signed by PARDEEP SINGH  
Date: 2024.08.29 14:32:59 +05'30'  
Regional Officer,  
Sonipat Region.

Endst. No. HSPCB/SR/2024/1180

Dated: 29.08.2024.

A copy of the above is forwarded to the Member Secretary, Haryana State Pollution Control Board, Panchkula for information, please.

PARDEE P SINGH  
Digitally signed by PARDEEP SINGH  
Date: 2024.08.29 14:33:28 +05'30'  
Regional Officer,  
Sonipat Region.



## HARYANA STATE POLLUTION CONTROL BOARD

**Star Complex, Opp. General Hospital, Delhi Road,  
Sonepat Ph. 0130-2236119(O) Email:-  
hspcbrosr@gmail.com  
E-mail: hspcb@hry.nic.in**



No. HSPCB/Consent/ : 2847423SONCTO31703506

Dated:11/01/2023

To.

M/s :SHREE GANESH INDUSTRIES  
PIAU MANIYARI, NARELA ROAD, KUNDLI

Subject: Grant of consent to operate to M/s SHREE GANESH INDUSTRIES.

Please refer to your application no. 31703506 received on dated 2022-12-30 in regional office Sonipat. With reference to your above application for consent to operate, M/s SHREE GANESH INDUSTRIES is here by granted consent as per following specification/Terms and conditions.

<b>Consent Under</b>	BOTH
<b>Period of consent</b>	11/01/2023 - 31/03/2027
<b>Industry Type</b>	Units having boiler with and above 2 ton/hr steam generation capacity
<b>Category</b>	ORANGE
Investment(In Lakh)	49.650002
Total Land Area(Sq. meter)	2574.0
Total Builtup Area(Sq. meter)	1278.0
<b>Quantity of effluent</b>	
1. Trade	0.5 KL/Day
2. Domestic	0.4 KL/Day
Number of outlets	2.0
<b>Mode of discharge</b>	
1. Domestic	Septic Tank
2. Trade	ETP
<b>Domestic Effluent Parameters</b>	
1. NA	
<b>Trade Effluent Parameters</b>	
1. BOD	30 mg/l
2. COD	250 mg/l
3. TSS	100 mg/l
4. O&G	10 mg/l
5. pH	5.5-9.0
Number of stacks	2
<b>Height of stack</b>	
1. Stack to Boiler	10 Meter

2. Stack to DG set 62 KVA	1.8 METER
<b>Emission parameters</b>	
1. NA	
<b>Product Details</b>	
1. KATHA	0.8 Metric Tonnes/day
2. KUTCH	0.8 Metric Tonnes/day
<b>Capacity of boiler</b>	
1. Boiler	Ton/hr
<b>Type of Furnace</b>	
1. na	
<b>Type of Fuel</b>	
1. Diesel	0.05 KL/day
2. Biomass	1 Metric Tonnes/Day
<b>Raw Material Details</b>	
KHAIR WOOD	8000 Kg/Day

*Regional Officer, Sonipat*

**HARYANA STATE**  
**Terms and conditions**

*Haryana State Pollution Control Board.*

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.

9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

#### **Specific Conditions :**

1. Unit will run and maintain it's STP/ETP/APCM regularly and properly, will provide separate energy meter on their STP/ETP/APCM and maintain the Log Book for energy consumption of STP/ETP/APCM and chemicals used daily for the STP/ETP.
2. That the unit shall keep all the parameters within the prescribed limits and shall comply with all the Norms and Rules as prescribed in the Act.
3. That the unit will adopt cleaner technology thereby reducing pollution load.
4. That the unit will provide inter locking arrangement of DG set with STP/ETP/APCM and shall have separate D.G. set to ensure regular and effective running of pollution control devices.
5. That the unit will not discharge any untreated effluent inside and outside its premises.
6. Unit will provide separate flow meter at Inlet/ Outlet of STP/ETP for which separate log book will be maintained if required.
7. That the unit will not add any air polluting process/ machinery and also not to add any process which increases the water pollution load.
8. That the unit will comply with all the provisions of Hazardous Waste Rules and submit return under HWM Rules on yearly basis.
9. That the CTO so granted shall become invalid in case of violation of any of the above / any law of the land.
10. Unit will apply for consent to operate for further period 90 days before expiry of this consent otherwise penalty will be imposed as per policy.
11. Unit will submit compliance report of general & specific conditions mentioned in CTO alongwith fresh analysis report within 03 months.
12. Unit will install Emission control measures on DG set of capacity more than 500 KVA having minimum specified PM capturing efficiency of atleast 70% approved by CPCB recognized labs or shift to gas based generator in compliance of HSPCB office order no. 4230-44 dated 25.06.2020.
13. Unit will deposit any balance CTE/CTO fee, if found at any stage and time.

VIRENDER  
SINGH PUNIA

Digitally signed by VIRENDER  
SINGH PUNIA  
Date: 2023.01.11 22:11:41  
+05'30'

*Regional Officer, Sonipat  
Haryana State Pollution Control Board.*



From

Deputy Director,  
Industrial Safety and Health,  
Sonipat

To

The Chief Inspector of Factories  
Haryana, Chandigarh.

No.DD/SNP/2024/150

Dated :- 03.06.2024

Subject Enquiry report of accident in M/s Shree Ganesh Enterprises, Rattan Colony,  
Piou Maniyari, Kundli, Distt. Sonipat Haryana.

Kindly refer to the subject cited above.

Please find enclosed the accident enquiry report of M/s Shree Ganesh Enterprises, Rattan Colony, Piou Maniyari, Kundli, Distt. Sonipat Haryana conducted by the undersigned.

Submitted for your information and further necessary action, please.

Encl. / As above.



Deputy Director,  
Industrial Safety and Health,  
Sonipat.

**Preliminary enquiry report under Factory Act-1948**  
**by Deputy Director, Industrial Safety & Health, Sonipat.**

1. Name & Address of Factory : M/s Shree Ganesh Enterprises, Rattan Colony, Piou Maniyar, Kundli, Distt. Sonipat
2. Name of Factory Manager / Occupier : Sh. Sushil Bansal R/o Delhi
3. Names and details of the Deceased :

Sr. No.	Name	Father's Name	Address	Age (approx)	Date of death
1.	Sh. Brijeh	Sh. Surender	VPO Bhikhampur, Distt. Champaran (Bihar)	27 Years	15.05.2024
2.	Sh. Gulabi Kurmi	Sh. Hira Kurmi	VPO Ahirauliya Distt. Champaran (Bihar)	45 Years	15.05.2024
3.	Sh. Sukhdev Pandit	Sh. Shankar Pandit	VPO Moth Lohiyar Distt. Champaran (Bihar)	55 Years	15.05.2024
4.	Sh. Ramesh	Sh. Pyare Lal	VPO Dhardhaniya Distt. Lakhimpur Khiri (U.P.)	47 Years	18.05.2024
5.	Sh. Dinesh Paswan	Sh. Jeevan Paswan	VPO Banora Distt. West Champaran (Bihar)	45 Years	19.05.2024
6.	Sh. Pardeep	Sh. Satya Narayan	VPO Banora Distt. West Champaran (Bihar)	30 Years	19.05.2024

4. Date of Accident : 15<sup>th</sup> May, 2024 at around 11:30 PM

**Description of accident:-**

On receipt of information through Social Media, the undersigned visited the accidental site and after visiting the site of accident, the undersigned came to know that at around 11:30 P.M on 15.05.2024, a major fire has broken out in Shree Ganesh Enterprises, Rattan Colony, Village Piau Maniari, Kundli, Sonipat due to sudden explosion in pressure vessels installed near Boiler Section of the factory. As per departmental record, this factory was running without license and registration under Factory Act. No official record regarding workers is available with the Department and this factory was involved in manufacturing of Catechu (katha) and chewing lime with 150HP also as per ESIC record, 03 workers are registered with ESIC (details attached). Due to this incident, the above 06 workers have also got burn injuries, three workers died on the spot and three workers died in the hospital during treatment. The cause of their deaths is due to burn injuries and their complications. Also 11 people living in the adjoining rental building also got injuries and after taking first aid treatment, they have shifted to other places from the rental buildings. Now, they are safe and sound. At present no factory employee and occupier is available in the factory and

mobile number of the occupier is not responding. Therefore, statement of the factory occupier cannot be obtained. Photographs of the accident site and a copy of the FIR lodged in the Police Station, Kundli is enclosed.

After duly considering all the facts and circumstances of the incident's site and photographs taken from the incident site and its surrounding, it can be affirmably concluded that the accident has occurred due to failure of the safety valve of the pressure vessels.

The following violations of the Factories Act, 1948 and Rules framed thereunder contributed to the occurrence of the accident: -

1. The Occupier failed to make arrangements which are safe and to ensure the absence of risk to safety & health of the workers.

Violation Section 7 A (2) (b).

2. The Occupier failed to provide the workplace, where accident occurred, in a condition that is safe and without risks to safety & health of the workers where the injured workers were working.

Violation Section 7 A (2) (d).

3. The machinery /pressure vessels installed in the factory not equipped with proper safety arrangements like safety valves etc which is an unsafe method of work. Therefore, this process and work was not carried out in such a manner to prevent risk of life and bodily injury.

Violation Rule 66 -C.

4. Form No. 18 was not sent to the authorities within prescribed time limit.


Violation - Section 88 and Rule 103 of P.F.R., 1952.

5. The factory was running without approval of factory building plan, factory license and registration under Factory Act.

Violation Section 6.



Deputy Director,  
Industrial Safety and Health,  
Sonipat.


ESIC  
Employees' State Insurance Corporation
Insurance

User Login: 13000391890000009 Thursday, May 16, 2024 2:49:42 PM

**View/Generate Counterfoils for Registered Employees**

Search By

Employer Unit Type :	Main Unit ▾	Employer's Code No.:	13000391890000009
Employee's Insurance No. :		Employer's Name :	
Employee's Name :			

**Registered Employee Details**

Employer's Code No.	Employer's Name	I.P No.	I.P Name	Gender	Date of Registration	View Counterfoil
13000391890000009	SHREE GANESH INDUSTRY	1326007020	INDRAJEET KUMAR PATEL	M	31/10/2023	<a href="#">View Counterfoil</a>
13000391890000009	SHREE GANESH INDUSTRY	1321636438	NARVEER	M	17/10/2014	<a href="#">View Counterfoil</a>
13000391890000009	SHREE GANESH INDUSTRY	1312963869	LALIT KUMAR	M	28/10/2010	<a href="#">View Counterfoil</a>

1

Total No. of Records:3

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Release Version No. : V2.5.423

BSE100 -0.09%
ENG
14:49
16-05-2024



Photograph of accidental site



**FIRST INFORMATION REPORT**

(Under Section 154 Cr.P.C.)

प्रथम सूचना रिपोर्ट

(धारा 154 दंड प्रक्रिया संहिता के तहत)

1. District (जिला): SONIPAT P.S. (थाना): KUNDLI Year (वर्ष): 2024

FIR No. (प्र.सू.रि. सं.): 0294

Date and Time of FIR (प्र.सू.रि. की दिनांक और समय):

16/05/2024 23:13 hrs

S.No. (क्र.सं.)	Acts (अधिनियम)	Sections (धारा(एँ))
1	IPC 1860	304
2	IPC 1860	34
3	IPC 1860	427

3. (a) Occurrence of offence (अपराध की घटना):

1 Day (दिन): Thursday

Date from (दिनांक से):

16/05/2024

Date To (दिनांक तक):

16/05/2024

Time Period (समय अवधि): Pahar

1

Time From (समय से): 00:00

hrs

Time To (समय तक):

00:00 hrs

(b) Information received at P.S. (थाना जहाँ सूचना प्राप्त हुई): Date (दिनांक): 16/05/2024 Time (समय): 23:00 hrs

(c) General Diary Reference (रोजनामचा संदर्भ):

Entry No. (प्रविष्टि सं.): 033

Date and Time

(दिनांक और समय):

16/05/2024 23:13

hrs

4. Type of Information (सूचना का प्रकार): Written

5. Place of Occurrence

(घटनास्थल):

1. (a) Direction and distance from P.S. (थाना से दूरी और दिशा): EAST, 3 Km(s) Beat No. (बीट सं.):

(b) Address (पता): SHRI GANESH KATTHA COMPANY, KUNDLI

(c) In case, outside the limit of this Police Station, then Name of P.S. (यदि थाना सीमा के बाहर है तो थाना का नाम):

District (State) (जिला (राज्य)):

6. Complainant / Informant (शिकायतकर्ता / सूचनाकर्ता):

(a) Name (नाम): CHANDAN KUMAR

(b) Father's Name (पिताका नाम): SUKHDEV PANDIT

(c) Date/Year of Birth (जन्म तिथि / वर्ष): 2000

(d) Nationality (राष्ट्रियता): INDIA

(e) UID No. (यूआईडी सं.):

(f) Passport No. (पासपोर्ट सं.):

Date of Issue (जारी करने की दिनांक):

Place of Issue (जारी करने का स्थान):

- (g) ID Details (Ration Card, Voter ID Card, Passport, UID No., Driving License, PAN) (पहचान विवरण (राशन कार्ड, मतदाता कार्ड, पासपोर्ट, यूआईडी सं., ड्राइविंग लाइसेंस, पैन कार्ड))

S. No. (क्र.सं.)	ID Type (पहचान पत्र का प्रकार)	ID Number (पहचान संख्या)
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- (h) Occupation (व्यवसाय):

- (i) Address (पता):

S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	Present Address	HAAL-OCHANDI BORDER DELHI, MOT LOHIYAR AHIRLOLI BIHAR, HARSIDDHI, MOTHIHARI, BIHAR, INDIA
2	Permanent Address	HAAL-OCHANDI BORDER DELHI, MOT LOHIYAR AHIRLOLI BIHAR, HARSIDDHI, MOTHIHARI, BIHAR, INDIA

- (j) Phone number (दूरभाष सं.):

Mobile (मोबाइल सं.): 91-9262785054

7. Details of known / suspected / unknown accused with full particulars (ज्ञात / संदिग्ध / अज्ञात अभियुक्त का पूरे विवरण सहित वर्णन):

S. No. (क्र.सं.)	Name (नाम)	Alias (उपनाम)	Relative's Name (रिश्तेदार का नाम)	Present Address(वर्तमान पता)
1	SURESH BANSAL			1. NOT APPLICABLE, KUNDLI, SONIPAT, HARYANA, INDIA
2	SUSHIL BANSAL			1. NOT APPLICABLE, KUNDLI, SONIPAT, HARYANA, INDIA
3	AKSAT GUPTA			1. NOT APPLICABLE, KUNDLI, SONIPAT, HARYANA, INDIA
4	SANDEEP THEKADAR AND 1 OTHER			1. NOT APPLICABLE, KUNDLI, SONIPAT, HARYANA, INDIA

8. Reasons for delay in reporting by the complainant / informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):

9. Particulars of properties of interest (संबन्धित सम्पत्ति का विवरण):

S. No. (क्र.सं.)	Property Category (सम्पत्ति श्रेणी)	Property Type (सम्पत्ति के प्रकार)	Description (विवरण)	Value(In Rs/-) (मूल्य (रु में))

10. Total value of property (In Rs/-) (सम्पत्ति का कुल मूल्य(रु में)):

11. Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी.प्रकरण सं., यदि कोई हो):

S. No. (क्र.सं.)	UIDB Number (यू.डी.प्रकरण सं.)
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## 12. First Information contents (प्रथम सूचना तथ्य):

सेवा मे श्रीमान SHO साहब थाना कुण्डली श्रीमान जी निवेदन यह है कि मैं चन्दन कुमार S/O सुखदेव पण्डित निवासी मोठ लोहियार अहिरटोली थाना हरसिंधि जिला मोतीहारी बिहार हाल किरायेदार औचन्दी बोर्डर नजदिक राम मन्दिर दिल्ली मे रहता हूँ । मेरा पिता जी श्री गणेश कथा कम्पनी कुण्डली मे नौकरी करता था जो मेरा पिता जी सुबह 8 बजे से शाम 8 बजे तक ड्यूटी करता था और मेरे पिताजी के साथ बृजेश व गुलाब कुर्मी जो बिहरा के रहने वाले है जो साथ नौकरी करता था कल दिनांक 15-05-24 को शाम मेरे पिताजी ने बताया की आज रात की भी नौकरी करनी पड़ेगी बोला नही तो तुझे नौकरी से निकालेगे मेरे पापा ने बताया की कम्पनी मे एक मशीन सही ढंग से काम नही कर रही है और किसी भी समय कुछ भी हो सकता है । बार बार शिकायत करने पर भी मशीन को ठिक नही करवा रहे है । और दबाव देकर काम करवा रहे है । और किसी भी समय गैस रिसाव होकर आग लग सकती है यह सब सिकायत करने के बाद भी किसी श्रमिक की एक नही सुनते है । मेरे को सुबह पता चला तो मैं कम्पनी मे कुण्डली आया जो मुझे पता चला कि रात मे कम्पनी मे गैस रिसाव व विशाफोट होने के कारण आग लगने के कारण बृजेश ,गुलाब कुर्मी की मौत हो गई और मेरे पापा कम्पनी के मलबे के अन्दर ही दबे हो सकते है जिसका मोनो 7320869768 बन्द आ रहा है इन हादसे मे आस पास रहने वाले व्यक्तियो व काम करने वाले व्यक्ति भी घायल हो गये । और कम्पनीयो व मकानो मे भी काफी नुकसान हुआ है । यह हादसा कम्पनी के मालिक सुरेश बसंल ,सुशील बसंल ,अक्षत गुसा ,ठेकेदार सन्दीप व कम्पनी के मनेजर की वजह से हुआ है जिसमे दो लोगो की जान गई है । व मेरे पापा मलबे के नीचे दबे हुए है । जिसकी तलाश की जाये तथा अन्य 20/25 व्यक्ति घायल हुए है मेरा पापा करीब 10 साल से नौकरी करता आ रहा था । हम तीन बहन व दो भाई है । जो सभी अनमैरीड है । हमारा पापा के अलावा दुनिया मे कोई नही है मेरे पापा को दुदा जावे और कम्पनी के उपरोक्त लोगो के खिलाफ कानुनी कार्यवाही की जावे । कम्पनी के मालिको व ठेकेदार व अन्य को पता होते हुए जान को जानबुझकर जोखिम मे डाला है मेरे साथ न्याय किया जावे । आपकी अति कृप्या होगी । SD-चन्दन कुमार प्रार्थी चन्दन कुमार S/O सुखदेव पण्डित R/O मोठ लोहियार अहीरटोली थाना हरसिंधि जिला मोतीहारी बिहार मो 9262785054 दि 16.5.24 को सुचना प्राप्त हुई कि दहिया कालोनी कुण्डली के पास कथथा फैक्ट्री मे विस्फोट हुआ है । I/O भेजे जिस सुचना पर मन ASI मय HC विकास 1750 मय गाडी सरकारी चालक SPO प्रमोद के मौका पर पहुचा जहाँ पर मौका पर फायर ब्रिगेड को बुलाया गया तथा मौका पर मौजूद व्यक्तियो की मदद से मलबे के निचे से मृतक बृजेश S/O सुरेन्द्र ,गुलाब कुर्मी S/O हिरा कुर्मी की नाश निकालकर डैड हाउस GH SPT भेजी गई व मृतक व घायलो के वारसान बारे पताजोही की गई तथा नवल हस्पताल से 10, RHCH नरेला से 11 MLR'S प्राप्त की गई GH SPT से दो ब्रो डैड रूक्का हासिल किए गए जो मन ASI घायलो की पताजोही करता मौका पर पहुचा जो मौका पर चन्दन उपरोक्त ने दरखास्त उपरोक्त पेश की जो मजबूल दरखास्त व MLR व रूक्का ब्रो डैड से जुर्म 304,34,427 IPC होना पाने पर तहरीर हजा बराए कायमी मुकदमा बदस्त HC विकास 1750 के अरसाल थाना है बाद दर्ज अभियोग नम्बर पर्चा से सुचित करे मुकदमा हजा की स्पैशल रिपोर्ट अफसरान बाला को भेजी जावे । फैक्ट्री के मलबे मे अन्य नाश दबी होने की आंशका होने पर NDRF टीम को मौका पर जाने बारे पहले ही सुचित किया जा चुका है । मौका पर FSL टीम भेजी जावे हालात बारे SHO साहब को अवगत कराया जावे । अज- मौका घटनास्थल SD-MANDEEP ASI थाना कुण्डली दि 16-5-2024 समय 10:00 PM अज थाना-हस्व आमदा तहरीर थाना पर प्राप्त होने पर मुनो 294 दिनांक 16/5/2024 धारा 304,34,427आईपीसी थाना कुडली दर्ज रजिस्ट्रर किया जाकर कम्प्युटर द्वारा FIR की प्रतियाँ तैयार करके मुओ हजा की स्पैशल रिपोर्ट ईलाका मजिस्ट्रेट साहब वा पुलिस आयुक्त साहब सोनीपत व DCP साहब ईस्ट व ACP साहब राई की सेवा मे बजरिया ईमेल भेजी जा रही है। नकल मिशाल पुलिस मय असल तहरीर आरिंदा HC के निजद I/O भेजी जा रही है । पर्चा SI/SDO महेन्द्र 258/RWR की हाजरी मे दिया गया । हालात बारे प्रबन्धक अफसर को अवगत कराया गया । व FSL टीम को मौका पर पहुँचने बारे बजरिया टेलीफोन सूचित किया गया ।

## 13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2.

(की गयी कार्यवाही : चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद सं. 2 में उल्लेख धारा के तहत है.):

(1)

Registered the case and took up the investigation (प्रकरण दर्ज किया गया और जांच के लिए लिया गया): / or (या)

(2) Directed (Name of I.O.) (जांच अधिकारी का नाम): Rank (पद): Asst. SI (Assistant Sub-Inspector)  
MANDEEP KUMAR

No. (सं.): 596 to take up the Investigation (को जांच अपने पास में लेने के लिए निर्देश दिया गया) or (या)

(3) Refused investigation due to (जांच के लिए): or (के कारण इंकार किया या)

(4) Transferred to P.S. (थाना): District (ज़िला):

on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित).

F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant / informant, free of cost. (शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पढ़ कर सुनाई गयी, सही दर्ज हुई माना और एक कॉपी निशुल्क शिकायतकर्ता को दी गयी)

R.O.A.C.  
(आर.ओ.ए.सी.)

Signature of Officer in charge, Police Station  
(थाना प्रभारी के हस्ताक्षर)

14. Signature / Thumb impression of the complainant / informant (शिकायतकर्ता / सूचनाकर्ता के हस्ताक्षर / अंगूठे का निशान)

Name (नाम): DAVENDER SINGH

Rank (पद): I (Inspector)

No. (सं.): 740RTK

15. Date and time of dispatch to the court (अदालत में प्रेषण की दिनांक और समय):

Attachment to item 7 of First Information Report (प्रथम सूचना रिपोर्ट के मद 7 संलग्नक):

Physical features, deformities and other details of the suspect/accused: ( If known / seen )

(संदिग्ध / अभियुक्त की शारीरिक विशेषताएँ, विकृतियाँ और अन्य विवरण: (यदि ज्ञात / देखा गया))

S. No. (क्र.सं.)	Sex (लिंग)	Date / Year Of Birth (जन्म तिथि / वर्ष)	Build (बनावट)	Height (cms) (कद (से.मी.) )	Complexion (रंग)	Identification Mark(s) (पहचान चिन्ह)
1	2	3	4	5	6	7
1	Male					
						Is pox pitted: Yes

2	Male					Is pox pitted: Yes
3	Male					Is pox pitted: Yes
4	Male					Is pox pitted: Yes

Deformities / Peculiarities (विकृतियाँ / विशिष्टताएँ)	Teeth (दाँत)	Hair (बाल)	Eye (आँखें)	Habit(s) (आदतें)	Dress Habit (s) (पहनावा)
8	9	10	11	12	13

Language/Dialect (भाषा/बोली)	Place of (का स्थान)					Others (अन्य)
14	Burn Mark (जले हुए का निशान)	Leucoderma (लुकोदेर्मा(सफ़ेद धब्बे))	Mole (मस्सा)	Scar (घाव)	Tattoo (गूदे हुए का)	20

These fields will be entered only if complainant/informant gives any one or more particulars about the suspect/accused.

(यह क्षेत्र तभी दर्ज किए जाएंगे यदि शिकायतकर्ता / सूचनाकर्ता संदिग्ध / अभियुक्त के बारे में कोई एक या उससे अधिक जानकारी देता है)

प्रेषक:

सहायक श्रम आयुक्त,  
सर्कल-2 सोनीपत।

सेवा में,

उपायुक्त महोदय,  
सोनीपत।

कमांक: 674

दिनांक: 06.06.2024

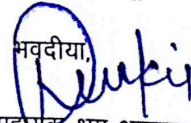
विषय: मै0 श्री गणेश इंडस्ट्रीज प्याउ मनियारी नरेला रोड कुण्डली सोनीपत मे दिनांक 15.05.2024 को हुई घातक दुर्घटना की कार्यवाही बारे।

महोदय,

आपकी सेवा में सादर सूचित किया जाता है कि उपरोक्त कारखाने में दिनांक 15.05.2024 को हुई घातक दुर्घटना बारे कार्यालय द्वारा दुर्घटना की प्राईमरी रिपोर्ट श्रम आयुक्त हरियाणा चण्डीगढ़ को भेजते हुए कर्मचारी मुआवजा अधिनियम 1923 सर्कल-2 सोनीपत द्वारा प्रबंधको को कर्मचारी मुआवजा अधिनियम 1923 की धारा 10 ए के अंतर्गत प्रबंधको की ई0मेल0 आई0डी0 [shreeganeshhind957@gmail.com](mailto:shreeganeshhind957@gmail.com) पर नोटिस भेजा गया व नोटिस को कंपनी के बाहर चरपा भी किया गया था लेकिन प्रबंधको की तरफ से कोई भी उपस्थित नहीं हुआ और ना ही कोई सूचना आयुक्त एवं कर्मचारी मुआवजा अधिनियम 1923 सर्कल-2 सोनीपत को प्रस्तुत/भेजी गई और अभी तक कारखाना मालिक की गिरफ्तारी भी नहीं हुई है। इसके अतिरिक्त प्रबंधको के प्रतिनिधि श्री तुषार एडवोकेट जिसका दूरभाष न0 9899324444 पर बातचीत की गई उस द्वारा बताया गया कि कारखाने मे हुई दुर्घटना में मृतक श्रमिकों के आश्रितों/परिवारजनों को 20-20 लाख रुपये की मुआवजा राशि अभी तक दी जा चुकी है और अभी वह निजि कार्य से बाहर गया हुआ है। उसके द्वारा दूरभाष पर आश्वासन दिया गया है कि वह शीघ्र ही इस बारे सबूत इस कार्यालय में भी प्रस्तुत कर देगा। इसके अलावा मृतक श्रमिकों के आश्रितों/परिवारजनों से निम्नलिखित दूरभाष नम्बरो पर बातचीत की गई और उन्होंने मौखिक बताया कि उन सभी 6 मृतक श्रमिकों के आश्रितों/परिवारजनों को 20-20 लाख सहायता राशि प्रबंधको की तरफ से प्राप्त हुई है लेकिन उन्होंने इस बाबत कोई सबूत अघोहस्ताक्षरी को नहीं दिया है मृतक श्रमिकों के अश्रितों/परिवारजनों से संबंधित विवरण निम्न प्रकार से है:-

क्रम संख्या	मृतक का पूरा नाम व पता	मोबाईल न0	जिससे फोन पर बात हुई	प्राप्त राशि
1.	बुजेश पुत्र सुरेन्द्र निवासी गांव भीखमपुर जिला चम्पारण बिहार	7988524284	मृतक का भाई मनु	20 लाख
2.	गुलाबी कुर्मी पुत्र श्री हीरा कुर्मी निवासी अहिरौलिया जिला चम्पारण बिहार	8729784481	अमान्य न0	—
3.	सुखदेव पण्डित पुत्र शंकर पण्डित निवासी मोटलोहियार अहिरटोली जिला चम्पारण बिहार	9262785054	मृतक का भाई चन्दन	20 लाख
4.	रमेश पुत्र प्यारेलाल निवासी घरघनिया जिला लखीमपुर खीरी उत्तर प्रदेश	8512058766	मृतक की बेटी यशु	20 लाख
5.	दिनेश पासवान पुत्र श्री जीवन पासवान निवासी बनौरा थाना नौतन जिला पश्चिम चम्पारण बिहार	9821956816	मृतक का बेटा मंजय	20 लाख
6.	प्रदीप पुत्र श्री सतनारायण निवासी बनौरा थाना नौतन जिला पश्चिम चम्पारण बिहार	8789568587	मृतक का भाई पप्पू पटेल	20 लाख

इसके अतिरिक्त उक्त दुर्घटना में जिन श्रमिकों की मृत्यु हुई है उनके आश्रितों को हरियाणा श्रम कल्याण बोर्ड द्वारा जो आर्थिक सहायता दी जा सकती है उसके लिए श्रम कल्याण अधिकारी सोनीपत को मुख्यालय द्वारा जरूरी कार्यवाही के लिए निर्देश भी दिए हुए हैं जिस बारे उनके द्वारा भी उक्त मामले में उनके कार्यालय के पत्र कमांक 75 दिनांक 21.05.2024 (प्रति संलग्न) के द्वारा अपने उच्च अधिकारियों को स्थिति से अवगत कराते हुए आगामी आवश्यक कार्यवाही के लिए लिखा जा चुका है। यह आपकी सेवा में सूचनार्थ व आगामी आवश्यक कार्यवाही हेतु सादर प्रेषित है।

भवदीया,  


सहायक श्रम आयुक्त,  
सर्कल-2 सोनीपत।

Judicial


**Indian-Non Judicial Stamp  
Haryana Government**


Date: 03/06/2024

Certificate No. TOC2024F546  
GRN No. 117343364



Stamp Duty Paid : ₹ 101  
(Rs. Only)  
Penalty : ₹ 0  
(Rs. Zero Only)

**Seller / First Party Detail**

Name: Shree Ganesh Industries  
H.No/Floor : X Sector/Ward : X LandMark : X  
City/Village : Kundli District : Sonipat State : Haryana  
Phone: 99\*\*\*\*\*62


**Buyer / Second Party Detail**

Name : Sunita Devi  
H No/Floor : X Sector/Ward : X LandMark : X  
City/Village: Khagani District : East champaran State : Bihar  
Phone : 99\*\*\*\*\*62

Purpose : AFFIDAVIT

The authenticity of this document can be verified by scanning this QR Code Through smart phone or on the website <https://egrashry.nic.in>

**AFFIDAVIT**

I Sunita devi (Adhar no 202580651312), wife of Lt.Dinesh Paswan, Gram khagani, post: khagani, East Champaran-845435, Bihar. the above named deponent do hereby solemnly affirm and declare as under: -

1. That there was a blast of boiler which was an accident in the factory premises of Shree Ganesh Industries on 15<sup>th</sup> of May 2024. where 6 workers lost their lives and some suffered minor injuries.
2. That In this accident I lost my husband named Lt.Dinesh Paswan.
3. That An FIR was filed in Kundli police station bearing no 0294 dated: 16<sup>th</sup> of May 2024.
4. That Mr. Akshat Gupta S/O Chandresh Gupta was running the factory which I know from my husband as he used to tell me.
5. That Mr. Sushil Agarwala (Sushil Bansal) never operated the factory neither visited since my husband was working.
6. That Mr. Suresh Kumar Aggarwal (Suresh Bansal) has nothing to do with this factory neither on papers nor on operations.



7. That I have received my share of compensation to a sum of 2000000/- (Rs Twenty Lakhs Only) from Shree Ganesh Industries of which the payment schedule is mentioned at the end of this affidavit.
8. That I don't want to pursue any legal case against the owners of M/S Shree Ganesh Industries, piau maniyari, narela road, Kundli, Sonipat, Haryana. Proprietor being Mr. Sushil Agarwala (Sushil Bansal) and operators or contractors.
9. I have made this statement out of my own free will without pressure, force, coercion, fraud, misrepresentation or under any influence.
10. I shall be bound by my statement, and I further state that neither shall I seek any further compensation nor any other legal heirs of Lt. Dinesh Paswan shall seek or demand any additional compensation from the owners, operators or contractors.

**PAYMENT SCHEDULE**

Demand Draft bearing NO 019783 Amount of 1900000/- (NINETEEN LAKHS ONLY) issued on HDPC BAWAL LTD DT 01/6/2024.  
Cash of Rs 100000/- (RS ONE LAKH ONLY) DT 14/05/2024.

I hereby affirm, confirm, and declare that I have read out all the contents of this affidavit and has been explained to me in my vernacular language i:e Hindi.



DEPONENT

**VERIFICATION**

Verified at Kundli Sonipat Haryana on this 4<sup>th</sup> day of June 2024 that the contents of the above noted affidavit of mine are true to the best of my knowledge and nothing has been concealed therefrom nor anything has been wrongly stated.



DEPONENT

**WITNESS**

1) NARJAY KUMAR  
TUKKAULIA, EAST LAMNIAAN,  
BIHAR.

2) NANOJ PASWAN  
CHANDI ASTHAN,  
BIHAR.

Muni p... ..

ATTESTED

04/06/2024  
NOTARY  
Distt. Sonipat

Judicial



## Indian-Non Judicial Stamp Haryana Government



Date: 03/06/2024

Certificate No. T0C2024F549

GRN No. 117343436

Stamp Duty Paid : ₹ 101  
(Rs. Only)

Penalty : ₹ 0

(Rs. Zero Only)

### Seller / First Party Detail

Name: Shree Ganesh Industries

H.No/Floor: X

Sector/Ward: X

LandMark: X

City/Village: Kundli

District: Sonipat

State: Haryana

Phone: 99\*\*\*\*\*62



### Buyer / Second Party Detail

Name: Dhuniya Devi

H.No/Floor: X

Sector/Ward: X

LandMark: X

City/Village: Mathlohiyar

District: East champaran

State: Bihar

Phone: 99\*\*\*\*\*62

Purpose: AFFIDAVIT

The authenticity of this document can be verified by scanning this QR Code Through smart phone or on the website <https://egrashry.nic.in>

### AFFIDAVIT

I Dhuniya devi (Aadhar no 261062473971), wife of Lt. Sukdev Pandit, 01, math lohiyar, ahirtoli, East Champaran-845422, Bihar. the above named deponent do hereby solemnly affirm and declare as under: -

1. That there was a blast of boiler which was an accident in the factory premises of Shree Ganesh Industries on 15<sup>th</sup> of May 2024. where 6 workers lost their lives and some suffered minor injuries.
2. That In this accident I lost my husband named Lt Sukdev Pandit.
3. That An FIR was filed in Kundli police station bearing no 0294 dated: 16<sup>th</sup> of May 2024.
4. That Mr. Akshat Gupta S/O Chandresh Gupta was running the factory which I know from my husband as he used to tell me.
5. That Mr. Sushil Agarwala (Sushil Bansal) never operated the factory neither visited since my husband was working.
6. That Mr. Suresh Kumar Aggarwal (Suresh Bansal) has nothing to do with this factory neither on papers nor on operations.



- 7. That I have received my share of compensation to a sum of 2000000/- (Rs Twenty Lakhs Only) from Shree Ganesh Industries of which the payment schedule is mentioned at the end of this affidavit.
- 8. That I don't want to pursue any legal case against the owners of M/S Shree Ganesh Industries, piau maniyari, narela road, Kundli, Sonipat, Haryana. Proprietor being Mr. Sushil Agarwala (Sushil Bansal) and operators or contractors.
- 9. I have made this statement out of my own free will without pressure, force, coercion, fraud, misrepresentation or under any influence.
- 10. I shall be bound by my statement, and I further state that neither shall I seek any further compensation nor any other legal heirs of Lt. sukdev pandit shall seek or demand any additional compensation from the owners, operators or contractors.

**PAYMENT SCHEDULE**

Demand Draft being no 019777 Amount of Rs 190000/- (Rs Nineteen lakhs only) issued on HDFC BANK LTD DT:- 21/05/24.  
 Cash of Rs 100000/- (Rs One Lakh Only) on 16/5/24.

I hereby affirm, confirm, and declare that I have read out all the contents of this affidavit and has been explained to me in my vernacular language i.e Hindi.



DEPONENT

**VERIFICATION**

Verified at Kundli Sonipat Haryana on this 4<sup>th</sup> day of June 2024 that the contents of the above noted affidavit of mine are true to the best of my knowledge and nothing has been concealed therefrom nor anything has been wrongly stated.



DEPONENT

**WITNESS**

1) Chandan Kumar Pandit .  
 Math bhujari, East Champaran -  
 Bihar.

*Handwritten signature of Chandan Kumar Pandit*

2) NITHESH LATA .  
 BOHIA, BIHAR.

*Handwritten signature of Nithesh Lata*

*Handwritten signature of the deponent*

**ATTESTED**

04.06.2024  
*Handwritten signature of the notary*

**NOTARY**  
Distt. Sonipat

Non Judicial



## Indian-Non Judicial Stamp Haryana Government



Date : 03/06/2024

Certificate No. TOC2024F564

Stamp Duty Paid : ₹ 101  
(Rs. Only)

GRN No. 117343992



Penalty : ₹ 0

(Rs. Zero Only)

### Seller / First Party Detail

Name: Shree Ganesh Industries

H.No/Floor : X

Sector/Ward : X

LandMark : X

City/Village : Kundli

District : Sonipat

State : Haryana

Phone: 99\*\*\*\*\*62



### Buyer / Second Party Detail

Name : Kamla Devi

H.No/Floor : X

Sector/Ward : X

LandMark : X

City/Village: Kundli

District : Sonipat

State : Haryana

Phone : 99\*\*\*\*\*62

Purpose : AFFIDAVIT

The authenticity of this document can be verified by scanning this QrCode Through smart phone or on the website <https://egrashry.nic.in>

### AFFIDAVIT

I Kamla devi (Adhar no 438564649119), wife of Lt .Ramesh Chand, Shiv Puri Colony, Kundli, Sonipat, Haryana 131028, Bihar. the above named deponent do hereby solemnly affirm and declare as under: -

1. That there was a blast of boiler which was an accident in the factory premises of Shree Ganesh Industries on 15<sup>th</sup> of May 2024. where 6 workers lost their lives and some suffered minor injuries.
2. That In this accident I lost my husband named Lt. Ramesh Chand.
3. That An FIR was filed in Kundli police station bearing no 0294 dated: 16<sup>th</sup> of May 2024.
4. That Mr. Akshat Gupta S/O Chandresh Gupta was running the factory which I know from my husband as he used to tell me.
5. That Mr. Sushil Agarwala (Sushil Bansal) never operated the factory neither visited since my husband was working.
6. That Mr. Suresh Kumar Aggarwal (Suresh Bansal) has nothing to do with this factory neither on papers nor on operations.

7. That I have received my share of compensation to a sum of 2000000/- (Rs Twenty Lakhs Only) from Shree Ganesh Industries of which the payment schedule is mentioned at the end of this affidavit.
8. That I don't want to pursue any legal case against the owners of M/S Shree Ganesh Industries, piau maniyari, narela road, Kundli, Sonipat, Haryana. Proprietor being Mr. Sushil Agarwala (Sushil Bansal) and operators or contractors.
9. I have made this statement out of my own free will without pressure, force, coercion, fraud, misrepresentation or under any influence.
10. I shall be bound by my statement, and I further state that neither shall I seek any further compensation nor any other legal heirs of Lt. Ramesh Chand shall seek or demand any additional compensation from the owners, operators or contractors.

**PAYMENT SCHEDULE**

Demand draft bearing no 019779 in favour of kamla devi issued on HDFC BABNK LTD amount of 200000/- (Rs Twenty Lakhs Only) Dt: 31.05.24

I hereby affirm, confirm, and declare that I have read out all the contents of this affidavit and has been explained to me in my vernacular language i:e Hindi.

  
DEPONENT

**VERIFICATION**

Verified at Kundli Sonipat Haryana on this 4<sup>th</sup> day of June 2024 that the contents of the above noted affidavit of mine are true to the best of my knowledge and nothing has been concealed therefrom nor anything has been wrongly stated.


  
DEPONENT

**WITNESS**

- 1) SHIVANI VERMA  
KUNDLI HARYANA.

*Shivani*

- 2) *manoj palwan*

**ATTESTED**  
  
**NOTARY**  
Distt. Sonipa



## Indian-Non Judicial Stamp Haryana Government



Date : 03/06/2024

Certificate No. T0C2024F563



GRN No. 117343876

Stamp Duty Paid : ₹ 101  
(Rs. Only)

Penalty : ₹ 0

(Rs. Zero Only)

### Seller / First Party Detail

Name: Shree Ganesh Industries

H.No/Floor : X

Sector/Ward : X

LandMark : X

City/Village : Kundli

District : Sonipat

State : Haryana

Phone: 99\*\*\*\*\*62



### Buyer / Second Party Detail

Name : Sima Devi

H.No/Floor : X

Sector/Ward : X

LandMark : X

City/Village: Bhikhampur

District : West champaran

State : Bihar

Phone : 99\*\*\*\*\*62

Purpose : AFFIDAVIT

The authenticity of this document can be verified by scanning this QrCode Through smart phone or on the website <https://egrashry.nic.in>

### AFFIDAVIT

I Sima devi (Adhar no 758498362226), wife of Lt.Brijesh Patel, bhikhampur, ward no 13, bisbania, bandobasti, West Champaran-845453, Bihar. the above named deponent do hereby solemnly affirm and declare as under: -

1. That there was a blast of boiler which was an accident in the factory premises of Shree Ganesh Industries on 15<sup>th</sup> of May 2024. where 6 workers lost their lives and some suffered minor injuries.
2. That In this accident I lost my husband named Lt Brijesh Patel.
3. That An FIR was filed in Kundli police station bearing no 0294 dated: 16<sup>th</sup> of May 2024.
4. That Mr. Akshat Gupta S/O Chandresh Gupta was running the factory which I know from my husband as he used to tell me.
5. That Mr. Sushil Agarwala (Sushil Bansal) never operated the factory neither visited since my husband was working.
6. That Mr. Suresh Kumar Aggarwal (Suresh Bansal) has nothing to do with this factory neither on papers nor on operations.

सिमा देवी

7. That I have received my share of compensation to a sum of 2000000/- (Rs Twenty Lakhs Only) from Shree Ganesh Industries of which the payment schedule is mentioned at the end of this affidavit.
8. That I don't want to pursue any legal case against the owners of M/S Shree Ganesh Industries, piau maniyari, narela road, Kundli, Sonipat, Haryana. Proprietor being Mr. Sushil Agarwala (Sushil Bansal) and operators or contractors.
9. I have made this statement out of my own free will without pressure, force, coercion, fraud, misrepresentation or under any influence.
10. I shall be bound by my statement, and I further state that neither shall I seek any further compensation nor any other legal heirs of Lt. Brijesh Patel shall seek or demand any additional compensation from the owners, operators or contractors.

**PAYMENT SCHEDULE**

DEMAND DRAFT BANKING NO @19993 ISSUED ON HDFC BANK LTD  
DT 31/05/24 AMOUNT AS 1550000/- (FIFTEEN LAKHS FIFTY THOUSAND ONLY)

CASH - 450000/- (FOUR LAKHS FIFTY THOUSAND ONLY) ON 16/05/24

I hereby affirm, confirm, and declare that I have read out all the contents of this affidavit and has been explained to me in my vernacular language i.e Hindi.

सुशिल देवी

DEPONENT

**VERIFICATION**

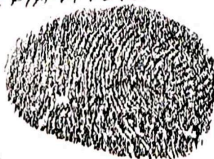
Verified at Kundli Sonipat Haryana on this 4<sup>th</sup> day of June 2024 that the contents of the above noted affidavit of mine are true to the best of my knowledge and nothing has been concealed therefrom nor anything has been wrongly stated.

सुशिल देवी

DEPONENT

**WITNESS**

- 1) SURENDAR PATIL  
BHIKAIANPUR



- 2) MANNU KUMAR  
BHIKAIANPUR

मन्नु कुमार

ATTESTED  
04.06.2024  
NOTARY  
Distt. Sonipat

[Type here]

Non Judicial



## Indian-Non Judicial Stamp Haryana Government



Date : 03/06/2024

Certificate No. T0C2024F561

GRN No. 117343684

Stamp Duty Paid : ₹ 101  
(Rs. Only)

Penalty : ₹ 0

(Rs. Zero Only)

### Seller / First Party Detail

Name: Shree Ganesh Industries

H.No/Floor : X

Sector/Ward : X

LandMark : X

City/Village : Kundli

District : Sonipat

State : Haryana

Phone: 99\*\*\*\*\*62



### Buyer / Second Party Detail

Name : Munna Raut

H.No/Floor : X

Sector/Ward : X

LandMark : X

City/Village: Bhikhampur

District : West champaran

State : Bihar

Phone : 99\*\*\*\*\*62

Purpose : AFFIDAVIT

The authenticity of this document can be verified by scanning this QrCode Through smart phone or on the website <https://egrashry.nic.in>

### AFFIDAVIT

I Munna Raut @ Sandeep Thekedar (Adhar no 967105548737), son of Mahaveer raut, bhikhampur, bijbania, bandobasti, West Champaran-845453, Bihar. the above named deponent do hereby solemnly affirm and declare as under:-

1. That there was a blast of boiler which was an accident in the factory premises of Shree Ganesh Industries on 15<sup>th</sup> of May 2024. where 6 workers lost their lives and some suffered minor injuries.
2. That In this accident I lost my Brother in law named Lt Gulab Kurmi.
3. That An FIR was filed in Kundli police station bearing no 0294 dated: 16<sup>th</sup> of May 2024.
4. That Mr. Akshat Gupta S/O Chandresh Gupta was running the factory.
5. That Mr. Sushil Agarwala (Sushil Bansal) never operated the factory neither visited the premises.
6. That Mr. Suresh Kumar Aggarwal (Suresh Bansal) has nothing to do with this factory neither on papers nor on operations.

गुडिया कुमारी

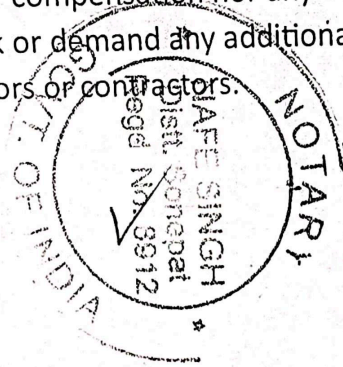
मुन्ना रतन

ए/का  
कुमार

गोलू कुमार

(Type here)

7. That my sister left us sometime back and my brother in law left us in this accident and therefore they have left behind three kids  
 Golu Kumar aged 13 years Adhar no 432721288253, Raja Kumar aged 11 years Adhar no 780176244457, Gudiya Kumari aged 15 years Adhar no 462258317735. Therefore this children being Minor have been compensated with a LIC policy which can be matured upon being a major. The details of the policy is mentioned below.
8. That I don't want to pursue any legal case against the owners of M/S Shree Ganesh Industries, piau maniyari, narela road, Kundli, Sonipat, Haryana. Proprietor being Mr. Sushil Agarwala (Sushil Bansal) and operators or contractors.
9. I have made this statement out of my own free will without pressure, force, coercion, fraud, misrepresentation or under any influence.
10. I shall be bound by my statement, and I further state that neither shall I seek any further compensation nor any other legal heirs of Lt. Gulab Kurmi shall seek or demand any additional compensation from the owners, operators or contractors.

**LIC DETAILS**

NAME RAJA KUMAR POLICY NO 169302028 AMT 616288/-

NAME GOLU KUMAR POLICY NO 169302027 AMT 603922/-

NAME GUDIYA KUMARI POLICY NO 169302026 AMT 600000/-

I hereby affirm, confirm, and declare that I have read out all the contents of this affidavit and has been explained to me in my vernacular language i:e Hindi.

मुन्ना राजा

राजा कुमार  
 गोलु कुमार  
 गुडिया कुमारी  
 DEPONENT

ATTESTED

NOTARY  
 Distt. Sonipat

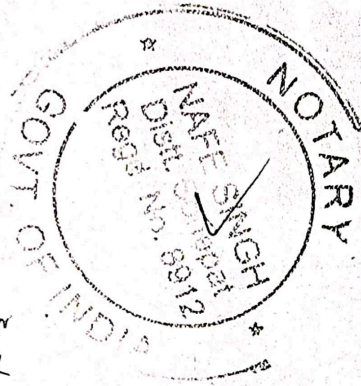
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VERIFICATION

Verified at Kundli Sonipat Haryana on this 4<sup>th</sup> day of June 2024 that the contents of the above noted affidavit of mine are true to the best of my knowledge and nothing has been concealed therefrom nor anything has been wrongly stated.

शुष्मा राउत

शुष्मा राउत  
जौल कुमारी  
गुडिया कुमारी  
DEPONENT



WITNESS

- 1) Shatrughan Kumar  
Bhikampur AHR  
Shatrughan Kumar
- 2) RADHA KUMI  
Ahismauliya, Bihar.



ATTESTED  
26.6.2024  
NOTARY  
Distt. Sonipat



**Indian-Non Judicial Stamp  
Haryana Government**



Date: 03/06/2024

Certificate No. T0C2024F556  
GRN No. 117343516



Stamp Duty Paid : ₹ 101  
(Rs. Only)  
Penalty : ₹ 0  
(Rs. Zero Only)

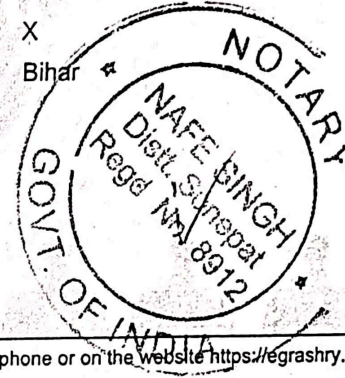
**Seller / First Party Detail**

Name: Shree Ganesh Industries  
H.No/Floor : X Sector/Ward : X LandMark : X  
City/Village : Kundli District : Sonipat State : Haryana  
Phone: 99\*\*\*\*\*62

**Buyer / Second Party Detail**

Name : Partima Devi  
H.No/Floor : X Sector/Ward : X LandMark : X  
City/Village: Maduaha District : East champaran State : Bihar  
Phone : 99\*\*\*\*\*62

Purpose : AFFIDAVIT



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**AFFIDAVIT**

I Pratima devi (Adhar no 934650537169), wife of Lt. Pradeep Patel,  
Vill: Maduaha banhaura, ward no 8, nautan, Pashim Champaran-845438, Bihar.  
the above named deponent do hereby solemnly affirm and declare as under: -

1. That there was a blast of boiler which was an accident in the factory premises of Shree Ganesh Industries on 15<sup>th</sup> of May 2024. where 6 workers lost their lives and some suffered minor injuries.
2. That In this accident I lost my husband named Lt Pradeep Patel.
3. That An FIR was filed in Kundli police station bearing no 0294 dated: 16<sup>th</sup> of May 2024.
4. That Mr. Akshat Gupta S/O Chandresh Gupta was running the factory which I know from my husband as he used to tell me.
5. That Mr. Sushil Agarwala (Sushil Bansal) never operated the factory neither visited since my husband was working.
6. That Mr. Suresh Kumar Aggarwal (Suresh Bansal) has nothing to do with this factory neither on papers nor on operations.

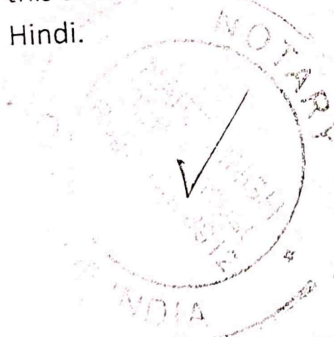
प्रतिमा देवी

7. That I have received my share of compensation to a sum of 2000000/- (Rs Twenty Lakhs Only) from Shree Ganesh Industries of which the payment schedule is mentioned at the end of this affidavit.
8. That I don't want to pursue any legal case against the owners of M/S Shree Ganesh Industries, piau maniyari, narela road, Kundli, Sonipat, Haryana. Proprietor being Mr. Sushil Agarwala (Sushil Bansal) and operators or contractors.
9. I have made this statement out of my own free will without pressure, force, coercion, fraud, misrepresentation or under any influence.
10. I shall be bound by my statement, and I further state that neither shall I seek any further compensation nor any other legal heirs of Lt. Pradeep Patel shall seek or demand any additional compensation from the owners, operators or contractors.

**PAYMENT SCHEDULE**

Demand Draft Receipt no 019776 Amount of Rs 1900000/- (Nineteen lakhs only) issued on HDFC BANK LTD ON 31/05/24.  
Cash of Rs 100000/- (One lakh only) Dated 16/05/24.

I hereby affirm, confirm, and declare that I have read out all the contents of this affidavit and has been explained to me in my vernacular language i:e Hindi.



**DEPONENT**

प्रतिमा देवी

**VERIFICATION**

Verified at Kundli Sonipat Haryana on this 4<sup>th</sup> day of June 2024 that the contents of the above noted affidavit of mine are true to the best of my knowledge and nothing has been concealed therefrom nor anything has been wrongly stated.

प्रतिमा देवी

**WITNESS**

1) PAPPU PATIL .  
BARDHANA, BIHAR.

Rajendra Patel

2) MITHILESH PATIL .  
BETIA, BIHAR.

Pradeep Patel

**DEPONENT**

**ATTESTED**

NOTARY  
Distt. Sonipat